

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.3308 of 2026**

Arising Out of PS. Case No.-909 Year-2025 Thana- MADHEPURA District- Madhepura

Ritu Devi D/O Late Tribhuwan Gupta R/O Village- Suryaganj, P.S-
Gamhariya, Distt.- Madhepura.

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr.Ranjay Kumar Singh

For the Opposite Party/s : Mr.Zainul Abedin

**CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH
ORAL ORDER**

2 02-02-2026 Heard learned counsel for the petitioner and learned

A.P.P. for the State.

2. The petitioner apprehends her arrest in a case registered for the offence under Section 22 (c) of the N.D.P.S. Act.

3. As per F.I.R., petitioner is alleged to have attempted to provide prohibited item (narcotic drug) to one prisoner Krishnadeo Gupta with the assistance of one Fulendar Sutihar, but both were caught by jail officials, however this petitioner managed to escape.

4. Learned counsel for the petitioner submits that petitioner is quite innocent and has been falsely implicated in this case. No prohibited/narcotic drug was recovered from conscious possession of petitioner. Petitioner is lady and claims clean antecedent.



5. Learned A.P.P. for the State opposes the prayer for anticipatory bail.

6. Considering the fact that petitioner is lady and claims clean antecedent, the prayer for anticipatory bail is allowed.

7. Accordingly, in the event of arrest/surrender before the Trial Court within a period of eight weeks from today, let the above named petitioner be enlarged on bail on furnishing bail-bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned Sessions Judge, Madhepura / concerned Court in connection with Madhepura P.S. Case No. 909 of 2025, subject to condition as laid down under Section 482(2) of the B.N.S.S.

(Prabhat Kumar Singh, J)

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